

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4076/2018
M.A. No. 4518/2018

The 25th day of October, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Delhi Atithi Shikshak Sangh,
Through its General Secretary Shri Mohit Jaglan,
Aged 31 years,
R/o Plot No. 256-B, K.H. No.1309/2,
Ground Floor, Prem Nagar,
Phase-1, Near Khub Ram Park and
MCD School, Prem Nagar, Delhi-110041.
Group 'B', Guest Teacher.

2. Ms. Sarla Singh,
Aged 35 years,
Guest Teacher, Group 'B'
D/o Shri Parthi Singh,
R/o H.No. 1655, Pana Mamupur,
Narela, Delhi-110040. .. Applicants

(By Advocate: Shri Anmol Pandita)

Versus

1. Govt. of NCTD
Through the Chief Secretary,
Govt. of NCTD,
Nava Sachivalya, I.P. Estate,
New Delhi.

2. The Director,
Directorate of Education,
Government of NCT of Delhi,
Old Secretariat, Delhi-110054. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA 4518/2018 filed for joining together is allowed.

3. The 1st applicant is Dilli Atithi Shikshak Sangh and the 2nd applicant is an individual Guest Teacher in the post of Lecturer (Hindi).

4. The learned counsel for the applicants, while drawing our attention to Annexure A-3 dated 05.06.2018, submits that though number of vacancies for Guest Teachers are still available and the respondents are under obligation to consider to re-engage the Guest Teachers, whose services were terminated in view of joining of the regularly selected Teachers, the respondents are not engaging them.

5. It is seen that when the Applicants' Association approached the Hon'ble High Court in WP(C) No.8289/2018, the Hon'ble High Court vide order dated 04.09.2018 granted liberty to the individual applicants therein to approach the respondents seeking their re-engagement, without prejudice to their rights in the writ petition. Though the applicants' counsel submits that the 2nd applicant and other members of the Association made individual representations, but failed to file any such representation alongwith this O.A.

6. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by permitting the members of the 1st applicant Sangh and the 2nd applicant to make appropriate individual representations ventilating their

grievances to the respondents within two weeks from the date of receipt of a certified copy of this order and on receipt of such representations, the respondents may consider the same and pass appropriate reasoned and speaking orders thereon, in accordance with law, within a reasonable period therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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